

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:812
ANSWERED ON:01.03.2013
PANCHAYATI RAJ SYSTEM
Karunakaran Shri P.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has taken note of the fact that in some States/UTs, a number of responsibilities relating to various departments have been given to the Panchayats without giving any surplus funds;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) & (b) As per Article 243G of the Constitution, States are to endow Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government and to plan and implement schemes for economic development and social justice, including those in relation to matters listed in the Eleventh Schedule. Within the Constitutional framework, 'local government' is a State subject and States Legislatures pass legislations suitable in their context. The present status of devolution of Functions, Funds and Functionaries (3Fs) to the Panchayats by various States/UTs is given in Annex.

(c) Keeping in mind the Constitutional provisions in Part IX and the fact that 'Panchayats' is a State subject, Ministry of Panchayati Raj has a scheme namely, Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) for incentivizing States/UTs to devolve the 3Fs. The Ministry has also taken up this issue through advisories and meetings.